

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 422

**IA/2948/ND/2024, IA/1796/ND/2024, IA/1257/ND/2023,  
IA/4608/ND/2023, IA/4199/ND/2022, IA/5570/ND/2022 IN  
IB/304/ND/2022**

**IN THE MATTER OF:**

Genesis Comtrade Private Limited	...	Applicant
Versus		
Opulent Infradevelopers Private Limited	...	Respondent

**Under Section 7 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Ms. Jaismeen Sharma, Mr. Arvind Garg, Advs. Mr. Vaibhav Mahajan, Adv in IA No. 1796/ND/2024
For Noida Authority	: Mr. Abdhesh Chaudhary, Adv.
For the RP	: Mr. Gaurav Mitra, Mr. Ishan Roy Chawdhary, Mr. Abhishek Parmar, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/1257/ND/2023**

Learned Counsel for the applicant is present through video-conferencing whereas Learned Counsel for the Resolution Professional is present physically. Pleadings are complete. List this matter on 05.08.2024 for arguments.

Remaining IAs are also adjourned for 05.08.2024.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**